



ITEM NO.16

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).4951/2025

**[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 05-09-2024
IN IA NO. 9352/2024 PASSED BY THE HIGH COURT OF MADHYA PRADESH
PRINCIPAL SEAT AT JABALPUR]**

SANDEEP SINGH THAKUR

PETITIONER(S)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

RESPONDENT(S)

**(IA NO. 57868/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT**

IA NO. 57867/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-05-2025 This matter was called on for hearing today.

**CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

**For Petitioner(s): Mr. Samant Singh, Adv.
Mr. Rajeev Singh, AOR**

**For Respondent(s): Ms. Mrinal Gopal Elker, AOR
Mr. Chinmoy Chaitanya, Adv.
Ms. Chhavi Khandelwal, Adv.
Mr. Jagdish Trivedi, Adv.**

Mr. Nikhil Jain, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**Having regard to the sensitivity of the matter,
we directed the parties as well as their parent along**

with their respective learned counsel and learned standing counsel for the State of Madhya Pradesh to appear before us in Chamber.

They have appeared before us in Chamber in the pre-lunch Session.

We heard them.

We passed over the matter so as to enable the petitioner and respondent No.2 (parties) to have a dialogue and inform the Court as to whether they are inclined to get engaged and be married to each other.

In the post-lunch Session, the matter was again called in the Court hall.

The petitioner and respondent No.2 have unequivocally stated before us that they are willing to marry each other. The details of their marriage shall be worked out by their respective parents and we hope that the marriage takes place as expeditiously as possible.

In the above circumstances, we suspend the sentence and release the petitioner on bail.

Today, the petitioner has appeared before this Court pursuant to our direction dated 06.05.2025. He shall return to jail and shall be produced before the concerned Sessions Court as early as possible.

The concerned Sessions Court shall release him on bail, subject to such conditions as it may deem appropriate to impose.

Having regard to the aforesaid developments, the
matter is adjourned to 25.07.2025.

The matter shall be treated as part-heard.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)